

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

LOK SABHA  
UNSTARRED QUESTION NO. 2986  
TO BE ANSWERED ON, THE FRIDAY, DECEMBER 2, 2016/ AGRAHAYANA 11,  
1938 (SAKA)

OPIUM CULTIVATION

**2986. SHRI RANJIT SINGH BRAHMPURA:**

**Will the Minister of FINANCE be please to State:**

- (a) whether the Government has fixed any criteria/guidelines/ rules and regulation for opium cultivation in the country;
- (b) if so, the details thereof; and
- (c) the details of the areas notified for opium cultivation during the last three years and the current year, State/UT-wise?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SANTOSH KUMAR GANGWAR)**

(a) and (b): Yes Madam, in pursuance of rule 8 of the Narcotic Drugs and Psychotropic Substances Rules, 1985, the Central Government notifies every year the general conditions for grant of license for cultivation of opium poppy on account of the Central Government during the Opium Crop Year Commencing on the 1st day of October and ending with the 30th day of September next year. The general conditions of licensing for the crop year 2016-17 has been notified in the Gazette of India, Extraordinary, Part-II, Section-3, Sub-Section (i) vide G.S.R. 991(E) dated 20.10.2016.

(c) As per Rule 5 of NDPS Rules, 1985, opium poppy is cultivated in the tracts notified by the Government of India. The said notification is published in the Gazette of India, Extraordinary, Part-II, Section-3, Sub-Section (i). The details of area notified for opium cultivation during the last three years and current years, State/UT-wise areas are as under:

Sr.No.	Year	Notification No.
1	2013-14	G.S.R. 634(E) dated 17.09.2013
2	2014-15	G.S.R. 708(E) dated 08.10.2014
3	2015-16	1. G.S.R. 784(E) dated 15.10.2015 2. G.S.R. 984(E) dated 18.12.2015
4	2016-17	G.S.R. 1000(E) dated 24.10.2016

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